

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

MA No. 147/2024

In

Original Application No. 132/2023

**In the matter of:**

Sh. Gaurav Bansal

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

NDOH:-26.09.2025

**INDEX**

S. No.	Contents	Page No.
1.	Action taken report on behalf of Delhi Pollution Control Committee (DPCC) in terms the order dated 18.02.2025.	1-7
2.	<b><u>Annexure-1 (Colly)</u></b> Copy of the reply dated 09.05.2025 and 30.05.2025 submitted by Northern Railways	8-52
3.	<b><u>Annexure-2</u></b> Copy of the DPCC letter dated 09.06.2025 issued to CPCB.	53
4.	<b><u>Annexure-3</u></b> Copy of the CPCB letter dated 07.07.2025 issued to MOEF&CC.	54
5.	<b><u>Annexure-4</u></b> Copy of the minutes of the meeting taken by MOEF&CC dated 16.07.2025	55-58
6.	<b><u>ANNEXURE-5.</u></b> Copy of the order dated 21.08.2025 imposing EDC	59-60

Filed by:

New Delhi:

Dated: /<sup>st</sup> .09.2025

*bury*

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

IA No. 389/2025

In

MA No. 147/2024

In

Original Application No. 132/2023

**In the matter of:**

Sh. Gaurav Bansal

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE WITH RESPECT TO THE ORDER  
DATED 21.05.2025.**

I, Dr. BMS Reddy, Sr. Environmental Engineer, Delhi Pollution Control Committee, 2<sup>nd</sup> Floor, Vikas Bhawan-II, Civil Lines, Delhi- 110054, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.

*BMS*



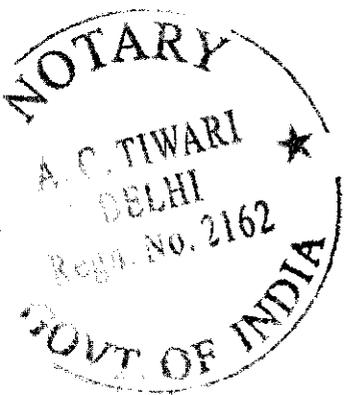
2. That, this Hon'ble Tribunal lastly took up the matter on 21.05.2025 and pleased to pass following directions:

*".....8. A perusal of the IA reveals that first prayer is to withdraw the show cause notice dated 17.04.2025 it is already observed above that reply to the show cause notice has been filed by Northern Railways on 09.05.2025. Hence, DPCC will take a decision in accordance with law within a timebound period as directed above. Hence, we do not find any good ground to grant the prayer made in the prayer clause 1 of the IA. However, DPCC may respond to the other prayers of the IA within four weeks.*

3. That, following is the action taken by DPCC subsequent to report dated 14.05.2025 filed before this Hon'ble Tribunal:

(a) Northern Railways submitted its reply regarding discharge of waste water without requisite treatment and operating without Consent to Operate on 09.05.2025 and 30.05.2025, which is as follows :

(i) As far as issue of discharge of waste water without requisite treatment is concerned shed has already modified its ETP of 60 KLD capacity on 07.02.2025 (As per DPCC recommendations) and all the parameters of discharge effluent after treatment are well within prescribed range. ETP of the shed has been functioning properly since many years and effluents are being discharge/reused only after proper treatment through ETP. Thus shed is discharging waste water after requisite treatment of effluent. Further it is also informed that majority of the activities of the shed are accomplished during day time only. 96% of the manpower of the shed is mainly available in day and evening shift. Thus load on toilet commodes is miniscule only urinals remain in use during day and evening time only. Further as advised during DPCC's inspection dated 18.12.23 work of installation of STP of 100 KLD is in full progress as almost 80% of the work has been completed and concerned civil engineering authority of railway has



*Wavy*

informed that testing, commissioning and handover of STP will be completed by 15.05.25.

(ii) In this notice it has been said that shed has been operated without consent under Water and Air Acts. In this regard it is submitted that this shed was awarded CTO certificate on 30-04-2007 with validity up to 11.03.2009 under Orange category. After that a lot of efforts have been done for the renewable of CTO (consent to operate), summary of which is as under:-

- Tughlakabad diesel locomotive shed initiated process of renewable of CTO (consent to operate) on 06.09.2014. Common application for CTO along with all documents was submitted in DPCC on 18.05.2015 alongwith demand drafts of Rs. 23,10,100/-.
- Diesel locomotive Shed further applied for renewable of CTO on 03.01.2022 on DPCC on line portal- However no adjustment of already paid fee of Rs. 23,10,100/- was found on portal.
- On 20.09.2022 asset value of Shed was revised from 214.83 crore to 34.09 crore by deducting total land cost.

Copy of the reply dated 09.05.2025 and 30.05.2025 submitted by Northern Railways is enclosed herewith as **ANNEXURE-1 (Colly)**.

(b) The Railway officials also met with DPCC officials on 30.05.2025 and requested for resolution of the long pending issue so that they can submit application for CTO without further delay.

(c) DPCC issued a letter on 09.06.2025 to CPCB for Clarification regarding consideration of reduction in capital investment of Railways/other govt. agencies w.r.t. obtaining consent from DPCC. Copy of the letter dated 09.06.2025 is enclosed herewith as **ANNEXURE-2**.

(d) In reference to the letter dated 09.06.2025 issued by DPCC, Central Pollution Control Board vide letter dated 07.07.2025 referred the matter

*hany*

to Ministry of Environment, Forest and Climate Change-GOI. Copy of the CPCB letter dated 07.07.2025 is enclosed herewith as ANNEXURE-3.

- (e) A meeting was taken by MOEF&CC on 16.07.2025 to discuss certain issues raised by various Pollution Control Boards/ Committees. During meeting issue in hand i.e. "Reduction in Capital Investment" was also discussed in the agenda and record of discussion dated 25.07.2025 is as follows:

*"The Representative from Delhi sought clarification regarding the consideration of capital investment reduction. However, as per the DPCC, the matter is sub-judice, therefore, it was not taken up for discussion."*

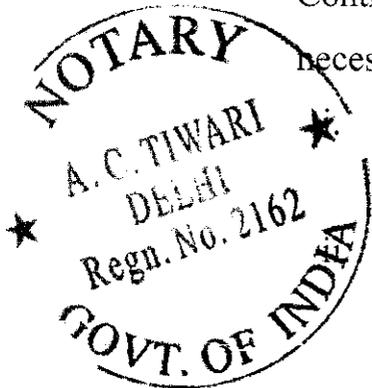
Copy of the minutes of the meeting dated 16.07.2025 is enclosed herewith as ANEEXURE-4.

- (f) That, earlier, SCN for EC @ Rs.40,000 per day (Rupees Forty Thousand per day) for causing damage to the environment by way of discharge of wastewater without requisite treatment, and also operating without Consent to Operate under Water and Air Acts was issued on 17.04.2025 and directions under section 33 (A) of the Water Act (Prevention and Control of Pollution) Act, 1974 to Northern Railway on 17.04.2025, for necessary compliance:-

That the addressee shall ensure installation & commissioning of the STP by 31.05.2025.

That, the addressee shall apply for CTE (Consent to Establish) & CTO Consent to Operate) by 31.05.2025.

- (g) The reply submitted to the Show Cause Notice dated 09.05.2025 found not satisfactory. Therefore, DPCC issued an order for imposition of EC of Rs.2,06,00,000/- (Rupees Two crore six lacs only) calculated @

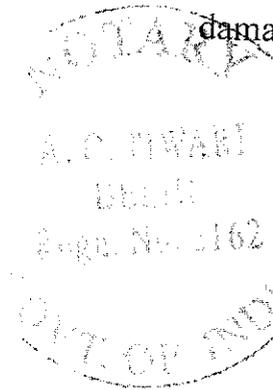


*Wany*

Rs.40,000 per day (doubled as unit is operating without CTO) as the activity falls under Red category, from the date of first inspection i.e.18.12.2023 till the complete compliance is achieved w.r.t installation of STP i.e. 15.05.2025 for 515 days. The quantum of EC is as per the DPCC Policy dated 30.3.2022. Further, the unit has been given a final opportunity to apply for CTO with full applicable fees and requisite test reports within 15 days. Copy of the order dated 21.08.2025 is annexed herewith as **ANNEXURE-5**.

4. That with respect to prayer (b) of the IA No. 389/2025 in MA No. 147/2024 in OA No. 132/2023, answering respondent is duty bound to process and examine the application for consent as and when the same is filed with all requisite documents and test reports.
5. That with respect to prayer (c) of the IA No. 389/2025 in MA No. 147/2024 in OA No. 132/2023, it is most respectfully submitted that the show cause notice dated 17.04.2025 attained finality when the final order dated 21.08.2025 (**Annexure-5**) was passed.
6. That this Hon`ble Tribunal in State Pollution Control Board, Odisha vs M/s Swastik Ispat Pvt Ltd and Others on the issue of levy of environmental damages charges by SPCB, held as:

*"45. It is evident from the above facts and the reasoning that there was actual levy of penalty or damages by the DPCC and 21 2014 SCC OnLine NGT 13. it was in consequence of such imposition of penalty/damages that the Units were called upon to furnish bank guarantees for granting of consent. In other words, bank guarantee was required to be furnished in furtherance to the imposition of a penalty or damages in that case. It was not an act de hors the imposition of penalty and had the element of punitive action. In the*



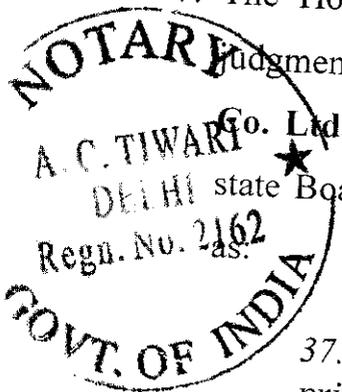
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present case, it is not a consequence of a punitive or penal action but is in exercise of the powers vested in the Board in relation to recalling the conditions of consent and ensuring their implementation while also making compensatory provision for remedying the apprehended wrong to the environment. In the cases in hand, the Board has not imposed any penalty upon the units but has granted consent to them on certain conditions, none of which is punitive. They squarely fall within the power of the Board to prevent and control pollution in consonance with the scheme of the Acts concerned. Thus, on facts, the judgments of the High Court in *Splendor (supra)* do not have any application to the present case. In any case, we are of the considered view that asking for a bank guarantee as an interim measure for due performance of the conditions of the consent order being compensatory in nature, is not punitive.

46. We have already noticed above that there is a clear distinction between a penal and a compensatory provision. In such matters, the paramount question that would normally fall for determination before a court or tribunal would be whether the action contemplated is penal or compensatory. This issue shall have to be decided with reference to the facts of the case, the provisions of the law applicable and the intent of the authority concerned. Once it falls in the 'compensatory' field, then it will necessarily be beyond the purview of penalty...." (emphasis added)

7. The Hon'ble Supreme Court of India on 04.08.2025 passed a detailed judgment in CA No. 757-760/2013 titled as "**D.P.C.C vs Lodhi Property Co. Ltd. Etc.**" on the principal of "Polluter pays Principle" and power of state Boards/ Committees to levy of environmental damages charges held

37. While we have reversed the decision of the High Court on the principle of law and hold that the environmental regulators, the Pollution Control Boards, can impose and collect as restitutionary and compensatory damages fixed sums of monies or require



*bully*

*furnishing bank guarantees as an ex-ante measure towards potential environmental damage in exercise of powers under Sections 33A and 31A of the Water and Air Acts, .....*

8. That, in view of the above, the present action taken report may kindly be taken on record.

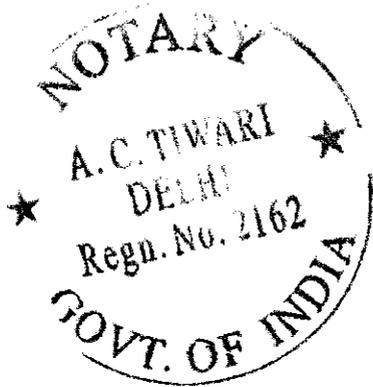
*[Signature]*  
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 1 SEP 2025 day of September, 2025.

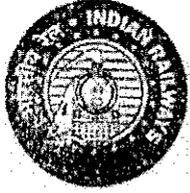
*[Signature]*  
DEPONENT



ATTESTED  
*[Signature]*  
NOTARY PUBLIC  
(DELHI INDIA)

1 SEP 2025

8



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi -110044,  
E-mail-srdmetkd@gmail.com, Fax- 011-26360671  
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2024-1/corresp

09.05.2025

Sr. Environmental Engineer  
Delhi Pollution Control Committee  
3<sup>rd</sup> Floor Block-1 DMRC IT Park  
Shastri Park Delhi-110053

*pl examine the up*  
*14/5/25*  
*14/5/25*

*JEE-2*  
*14/05/25*

Sub: Show cause notice for imposition of Environment Compensation (EC)-reg.  
Ref: i) Letter no- F. No. DPCC/CMC-II/NGT/OA No.132/2023/773, dated: 17.04.2025  
ii) Letter no- DSL/TKD/Consent/2024-1/corresp, dated: 29.04.2025

In reference subject above, it is informed that letter under ref-(i) was received in Diesel Locomotive Shed Tughlakabad (TKD) on 28.04.2025. Further vide ref (i) it has been proposed to levy environmental compensation for way of discharge of waste water without requisite treatment and operating without CTO since date of first inspection till complete compliance achieved. As an interim reply vide ref (ii), it was requested to DPCC to visit TKD Shed for joint inspection of working status of working status of ETP and progress status of STP. However, visit from DPCC could not be possible so far.

Diesel Locomotive Shed Tughlakabad is an important locomotives maintenance unit, where 329 locomotives are maintained. These locomotives share almost 40% load of trains of Delhi Division. At any point of time almost 300 trains (goods and passenger trains) remains in operation through locomotives of this shed. This shed operates in highly environment friendly manner.

Almost all the roofs of shed covered with solar panels producing electricity almost equal to power requirement of the shed. This shed has developed a green patch of almost one hectare of size of full length trees in last five years. Further against DPCC's concerns regarding discharge of waste water without requisite treatment and operating without Consent to Operate, it is submitted as below:

- As far as issue of discharge of waste water without requisite treatment is concerned shed has already modified its ETP of 60 KLD capacity on 07.02.2025 (As per DPCC recommendations) and all the parameters of discharge effluent after treatment are well within prescribed range. (A copy of latest test report attached as Annexure I). ETP of the shed has been functioning properly since many years and effluents are being discharge/reused only after proper treatment through ETP. Thus shed is discharging waste water after requisite treatment of effluent. Further it is also informed that majority of the activities of the shed are accomplished during day time only. 96% of the manpower of the shed is mainly available in day and evening shift. Thus load on toilet commodes is miniscule. Only urinals remain in use during day and evening time only. Further as advised during DPCC's

831/CMC-II  
14/05/25

Delhi Pollution Control Committee
Dairy No. 162400
13 MAY 2025
CMC-2
Sign. of Receiving Officer

(9)

inspection dated 18.12.23 work of installation of STP of 100 KLD is in full progress as almost 80% of the work has been completed and concerned civil engineering authority of railway has informed that testing, commissioning and handover of STP will be completed by 15.05.25 (**Annexure II**).

2. In this notice it has been said that shed has been operated without consent under Water and Air Acts. In this regard it is submitted that this shed was awarded CTO certificate on 30-04-2007 with validity up to 11.03.2009 in orange category. After that a lot of efforts have been done for the renewable of CTO (consent to operate), summary of which is as under:-

- (i) Tughlakabad diesel locomotive shed initiated process of renewable of CTO (consent to operate) on 06.09.2014. Common application for CTO along with all documents was submitted at enquiry counter on 18.05.2015 (Receipt of which is attached as **Annexure III**). In this regard demand drafts of worth of Rs. 23,10,100/- were also deposited at DPCC, details of which are as under:-

Sl. No.	DD No. / Date	Amount of Rs.	Reason	Bank's Name
1	642532 dated 02.03.2015	12,00,000/-	Renewal Charges for CTO for 06 years (March 2009 to March 2015)	State Bank of India Chandani Chowk, Delhi.
2	642533 dated 02.03.2015	10,00,000/-	Advance charges for CTO for 05 years (March 2015 to March 2020)	---do---
3	642534 dated 02.03.2015	10,000/-	Advance charges for hazardous waste	---do---
4	642535 dated 02.03.2015	100/-	Charges for the CTO application form	---do---
5	645617 dated 01.07.2015	1,00,000/-	Balance Fee as per DPCC Directions	---do---

After submission of fee and CTO application Diesel locomotive shed Tughlakabad didn't received CTO certificate. For this shed did various communications with DPCC on 09.09.2016, 12.04.2017, 11.05.2018, 04.05.2020, 17.06.2020, 10.07.2020, 11.09.2020, 16.10.2020, 13.11.2020, 08.12.2020, 17.12.2020, 19.01.2021, 05.02.2021 for providing certificate of CTO. (**Annexure IV/a-m**)

- (ii) Ultimately an email was received from DPCC on 10.03.2021 (copy attached as **Annexure V**) mentioning that consent fee paid along with the application during 2015 has been considered till May 2020.
- (iii) During audit, on 28.06.2021 Indian Audit and Accounts Department raised the issue of non-receipt of CTO instead of submission of fee of Rs. 23, 10,100/- on 28.06.2021 (**Annexure VI/a-b**).
- (iv) Diesel locomotive Shed further applied for renewable of CTO on 03.01.2022 on DPCC portal- 'Online Consent Management & Monitoring System' (**Annexure VII/a-e**). However no adjustment of already paid fee of Rs. 23,10,100/- was found on portal.
- (v) On 20.09.2022 asset value of Shed was revised from 214.83 crore to 34.09 crore by deducting total land cost and DPCC was communicated accordingly. (**Annexure VIII**)

(vi) Communication was again made to DPCC on 17.01.2023 for updation of revised asset value and updation of fee already paid on portal (Annexure IX). On 30.01.2023, DPCC advised for fresh CTE and CTO in case of reduction/depreciation of capital investment. As it was not possible to apply for fresh CTO as it would have involved fresh CTE as unit had already been established in April, 1970 and have already taken CTO. Hence it was not logical to go for fresh CTE. Accordingly, request was made to DPCC on 20.06.2023 (Annexure X/a-b) for updation of already paid fee and revised asset value. DPCC was also requested for updation of fee and revised asset value vide letters dated 22.09.2023, 22.02.2024, 16.04.2024, 04.05.2024, 01.06.2024, 12.07.2024, 21.09.2024, 26.10.2024, 02.12.2024 and on 04.04.2025 (Annexure XI/a-l). However updation of already paid fee and revised asset value could not be done.

It is summarized that Diesel locomotive shed has been in continuous request for providing consent to operate certificate from March, 2009 to March, 2020 and further for updation of the fee paid and revised asset value due to which Shed could not apply for CTO after May, 2020 i.e. after completion of previous CTO period. Diesel locomotive Shed has taken each and every step which is required as per law for smooth functioning of the Shed. Whatever lapses occurred is not at our end but due to technical issues at your end for which we are continuously requesting to DPCC. The correspondences mentioned above are the proof for the same.

From above, it is evident that Diesel Locomotive Shed has been discharging waste water after proper treatment and shed could not obtain CTO due to technical issues mentioned above. As soon above mentioned technical issues are resolved by DPCC, shed would apply for renewable of CTO. Thus in light of above facts this shed which is a major prime mover of majority of passengers and freight trains of Northern Railway is requested to be exempted from imposition of environmental compensation of Rs. 40000/day.



# ENVIRO TECH SERVICES PVT. LTD.

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TC-15390

## TEST REPORT

TEST REPORT NO.: ETS/1108-3/02/2025

ULR.NO.TC153902500011083F

DATE OF REPORT: 06.02.2025

### WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s, D-TECH SOLUTION  
D-411, STREET NO-4 SWAROOP  
NAGAR, DELHI-110042

Date of Sample Received : 01.02.2025

Analysis Start Date : 03.02.2025

Analysis End Date : 06.02.2025

Sample ID No : 1108-3

Sampling Done By : BY CUSTOMER

Sampling Description : AFTER TREATMENT

Sampling Location : E.T.P.-OUTLET (DIESEL LOCO SHED TUGHLAKABAD, NOTHERN RAILWAY, TUGHLAKABAD, DELHI)

Sample Quantity : 2.0 Ltr.

Packing Condition : SEALED

Packed In : P.V.C. CANE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)		Test Method
				Inland Surface Water	Public Sewers	
1	pH	...	7.88	5.5 - 9.0	5.5 - 9.0	APHA 4500-H+
2	Total Dissolved Solids,(TDS)	mg/L	585.1	2100	Not Specified	APHA 2540-C
3	Total Suspended Solids,(TSS)	mg/L	26.7	100	600	APHA 2540-D
4	Oil & Grease, (O & G)	mg/L	6.4	10	20	APHA 5520-B
5	Biological Oxygen Demand(BOD <sub>5d</sub> 27°C)	mg/L	10.2	30	350	IS: 3025 (Part-44)
6	Chemical Oxygen Demand,(COD)	mg/L	80.0	250	Not Specified	APHA 5220-B

\*\*\*\*\*End of Test Report\*\*\*\*\*



For Enviro Tech Services Pvt. Ltd.

AUTHORIZED SIGNATORY  
(Quality Manager)

Format No ETS/LAB/TR-10, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04 2019

#### Notes:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested sample and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



Annexure - II

## NORTHERN RAILWAY

Office of the  
Divisional Railway Manager  
State Entry Road, New DelhiFile No. 128-W/280/158/2024-25W-V  
Date: 21.04.2025Sr.DME/DSLTKD(D)  
Tughlakabad - 110044

Sub:- Installation of sewage treatment plant capacity 100 KLD and two rain water harvesting plants capacity 20 cum in Diesel Shed Tughlakabad in the section of SSEW/M/TKD under ADEN/HNZM

Ref:- Your letter No.DSLTKD/WP/DRM/STP/2023-24

LOA DELHI DIVISION ENGG NIT 04-A-24-25-WV dated 07.08.2024

In reference to above, the subject work was awarded to agency (M/s Blue Water Tech Services Pvt. Ltd. on 07.08.2024 The stipulated date for completion of the work is 07.02.2025 further DOC has been extended upto 31.07.2025. As this work is work waste management and environmental sustainability at Diesel shed Tughlakabad. As reported by site engineer the agency work is in progress at site which are as follows:

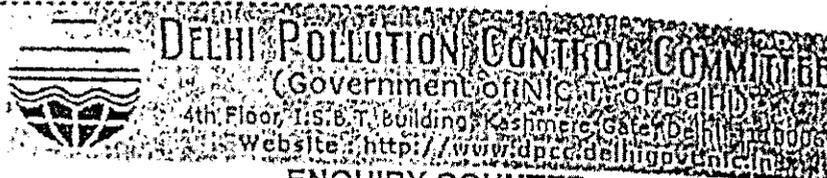
- Foundation for placement of STP plant is casted
- Raft foundation of collected chamber & treated water chamber is completed
- Construction of side walls of collection chamber and treated water chamber is in progress
- Delivery of STP equipment is done
- Installation of pre-fabricated STP unit is in progress
- Testing, Commissioning & handover will be completed by 15.05.2025

The work is delayed due NGT ban in winter period & shortage of skilled workers at location of STP for smooth operation for this facility..

*Rajat Kumar*  
21/4/25  
Sr Divisional Engineer-V  
Northern Railway, Delhi Division

13

Annexure - III



## DELHI POLLUTION CONTROL COMMITTEE

(Government of NCT of Delhi)

4th Floor, I.S.B.T. Building, Kashmiri Gate, Delhi-110006

Website: <http://www.dpcc.delhi.gov.in>

### ENQUIRY COUNTER

View Accepted Application Details

New Enquiry Counter Ref. No : DPCC/EC/2/1/2015/10854

Enquiry Counter Submission Date : 18-05-2015

Date of Manual Application : 18-05-2015

Cell Name : CMC

Application Type : Common Application for Consent Under Water (Prevention and Control of Pollution) Act, 1974 and Under Air (Prevention and Control of Pollution) Act, 1981, as amended

Application Mode : manual

Category/Consent For : Orange / Renewal

Activity as per affidavit : MAINTENANCE, REPAIRING AND WASHING OF DIESEL ENGINE AND ITS COMPONENTS

Activity as per DPCC categorization : • Automobile Servicing And Repair Station With Washing Activity

Activity linked to : Industrial Units (Other than Health Care Establishments)

User Name : dieselsled

Password : xlsavojx9g

Name of the unit : DIESEL LOCO SHED

Address of the unit : Northern Railway Tuglakabad

Industrial Area / Non Industrial Area / Redevelopment Area : Non Industrial Area --- Commercial

District / Pincode : SOUTH WEST / 110044

Phone Number / Fax No. : 26360671

Applicant's/Authorised Person's Mobile Number : 9717631405

E-mail of Industrial Unit/HCU : [srdmetkd@gmail.com](mailto:srdmetkd@gmail.com)

Website :

PAN Number (Income Tax Dept.) :

Payment Mode : Demand Draft

DD Submission Date	DD No.	DD Date	DD Bank Name	DD Amount (In Rs.)
18-05-2015	642533	02-03-2015	SBI BANK	1,000,000.00
18-05-2015	642532	02-03-2015	SBI BANK	1,200,000.00
Total				2,200,000.00

Enclosure with application :

#### Documents Enclosed

Documents Enclosed	Yes/No
1. Certificate from Chartered Accountant for Capital Investment (w.r.t. column 5 of consent form)	Yes
2. Copy of certificate for connection of discharge of total effluent / sewage into conveyance system.	Not Applicable
3. Copy of CGWA/DJB/DC Permission/ Registration.	Not Applicable
4. Copy of Water Connection, In case of Municipal Supply.	Not Applicable
In case the unit is Petrol Pump cum Service Station then following documents are required: (a) Sanctioned Building Plan (DDA / MCD) (b) Approved Layout Plan (DDA / MCD) (c) Allotment letter / dealership with one of the four National Oil Companies i.e., Indian Oil Company, Hindustan Petroleum, Bharat Petroleum and IBP. (d) Letter from Oil Company that dealership agreement is valid as on date	Not Applicable
In case the unit is Restaurants or Eating House then following documents are required : a) Licence from Local Health Authorities ( NDMC / MCD / Cantonment Board) b) Licence from Delhi Police under Delhi Eating House Registration Regulations, 1980.	Not Applicable
7. Manufacturing process in detail with flow chart	Yes
8. Noise Monitoring Report. Latest Noise Monitoring Report Not more than six months old, from the date of submission of the consent application, if applicable	Not Applicable
9. Original/Copy of previous consent order	Yes
10. Proof of CETP Membership in the name and address of unit, if applicable.	Not Applicable
11. Application Form (Print of Online Submission Form)	Not Applicable
12. Adequacy report of ETP (fresh in case of Stainless Steel Pickling and not more than five years old from the date of submission of the application in other cases), if applicable	Yes
13. Adequacy report of ECS, (fresh in case of Stainless Steel Pickling and not more than five years old from the date of submission of the application in other cases), if applicable	Not Applicable

Annexure - IV/a

(14)

Northern Railway

No.: DSL/TKD/Consent/2014/1/Corresp.

The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, I.S.B.T. Building,  
Kashmiri Gate, Delhi -110006



Diesel Shed Tughlakabad, New Delhi  
Date: 08.09.2016

REMINDER-1

Sub: - Consent to operate ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 dated 18.05.2015  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 dated 22.05.2015  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

\*\*\*\*\*

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD and submitted Rs. 1,000,000/- vide DD No. 642532 dated 02.03.2015 and Rs. 1,200,000/- vide DD No. 642533 dated 02.03.2015.

Balance consent fee 10,000/- was submitted vide ref. (ii) above by DD No. 642534 dated 02.03.2015 and Rs. 1,00,000/- by DD No. 645617 dated 01.07.2015 vide ref (iii).

Submission of photographs of display board was done vide letter mentioned at ref (iv).

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

In view of above you are requested to kindly issue consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

D/A- As Above

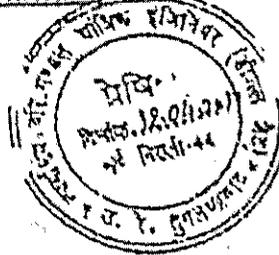
*Ahmed*  
D/MS/519715  
N.Rly., Diesel Shed Tughlakabad,  
New Delhi-110044

(15)

Annexure - IV/b

No. DSL/TKD/Consent/2014/1/Corresp.

Northern Railway

Diesel Shed Tughlakabad, New Delhi  
Date: 12.04.2017The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, I.S.B.T. Building,  
Kashmiri Gate, Delhi - 110006REMINDER-2

Subj - Consent to operate ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 dated 18.05.2015  
 (ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 dated 22.05.2015  
 (iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
 (iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

\*\*\*\*\*

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD and submitted Rs. 1,000,000/- vide DD No. 642533 dated 02.03.2015 and Rs. 1,200,000/- vide DD No. 642532 dated 02.03.2015.

Balance consent fee 10,000/- was submitted vide ref. (ii) above by DD No. 642534 dated 02.03.2015 and Rs. 1,00,000/- by DD No. 645617 dated 01.07.2015 vide ref (iii).  
 Submission of photographs of display board was done vide letter mentioned at ref (iv).

Ull date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.  
 In view of above you are requested to kindly issue consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

D/A- As Above

*Ahmed*  
 DME/DSL/TKD  
 D.M.E. Diesel  
 N.Rly., Diesel Shed Tughlakabad  
 New Delhi-110049

Annexure IV/c

18

Northern Railway

No.: DSL/TKD/Consent/2014/1/Corresp.

The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, I.S.B.T. Building,  
Kashmir Gate, Delhi -110006



Delhi Tughlakabad, New Delhi  
Date: 11.05.2018

REMINDER-3

Sub: - Consent to operate ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2015/10854 dated 18.05.2015  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 dated 22.05.2015  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

\*\*\*\*\*

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD and submitted Rs. 1,000,000/- vide DD No. 642533 dated 02.03.2015 and Rs. 1,200,000/- vide DD No. 642532 dated 02.03.2015.

Balance consent fee 10,000/- was submitted vide ref. (ii) above by DD No. 642534 dated 02.03.2015 and Rs. 1,00,000/- by DD No. 645617 dated 01.07.2015 vide ref (iii).

Submission of photographs of display board was done vide letter mentioned at ref (iv).

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

In view of above you are requested to kindly issue consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

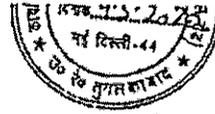
With Thanks.

*Aharug*  
11.05.18  
DME/DSL/TKD

D/A-As Above

(17)

1001, P.O.D.I. Building,  
Kashmiri Gate, Delhi -110006



Annexure IV/d

REMINDER-4

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- ( Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- ( Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks  
Aca  
ADM/DSL/TKD

D/A- As Above



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044.  
E-mail - [slme@nrc.com](mailto:slme@nrc.com), Fax - 011-26360571  
(Upgraded IAS Certified)



No. DSL/TKD/Consent-ETP/2020-PART

The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, I.S.B.T. Building,  
Kashmiri Gate, Delhi - 110006

Date: 17.06.2020



REMINDER-5

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1.	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2.	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3.	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4.	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5.	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

D/A- As Above

With Thanks  
A.A.P.  
ADME/DSL/TKD



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
E-mail: [erdmetst@nwr.com](mailto:erdmetst@nwr.com), Fax: 011-26260671  
(Upgraded IAS Certified)



No. DSL/TKD/Consent-ETP/2020-PART

The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, I.S.B.T. Building,  
Kashmiri Gate, Delhi - 110006



Date: 10.07.2020

REMINDER-6

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

D/A- As Above

With Thanks.  
*(Signature)*  
ADME/DLTKD



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
E-mail - ardmtdk@gmail.com, Fax - 011-26360571  
(Upgraded IMS Certified)



Annexure 10/9

No. DSL/TKD/Consent-ETP/2020-PART

The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, I.S.B.T. Building,  
Kashmiri Gate, Delhi - 110006



Date: 11.09.2020

REMINDER-8

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for. Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for. Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

D/A- As Above

With Thanks.  
  
ADME/DSL/TKD



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044.  
E-mail - ardmetskd@nrm.com Fax - 011-26360671  
(Upgraded ILS Certified)

Amazure 10/10



No. DSL/TKD/Consent-ETP/2020-PART

The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, I.S.B.T. Building,  
Kashmiri Gate, Delhi - 110006



Date: 16.10.2020

REMINDER-9

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- ( Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- ( Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.

ADMS/DSL/TKD

D/A- As Above



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi -110044.  
E-mail - arimevd@gmail.com Fax- 011-2530671  
(Upgraded IAS Certified)



Annexure IV/i

No. DSL/TKD/Consent-BTP/2020-PART

The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, I.S.B.T. Building,  
Kashmiri Gate, Delhi -110006



Date: 13/11/2020

REMINDER-10

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- ( Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- ( Ten Lakh ) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.  
*(Signature)*  
ADME/DSL/TKD

D/A- As Above



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
E-mail - arimekd@gmail.com Fax. 011-26360971  
(Upgraded IMS Certified)



Annexure IV/J

No. DSL/TKD/Consent-ETP/2020-PART

The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, I.S.B.T. Building,  
Kashmiri Gate, Delhi - 110006



Date: 08.12.2020

REMINDER-II

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

- Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTE

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

With Thanks.  
  
ADME/DSL/TKD

D/A- As Above

24

Annexure

Northern Railway

DSU/TKD/Consent/2014/1/Corresp.  
Director General  
Delhi Pollution Control Committee  
Punjab Road, New Delhi  
Phone No. 110006



Diesel Shed Tughlakabad, New Delhi  
Date: 17.12.2020

Consent for operation of ETI at Northern Railway Diesel Shed, Tughlakabad.

- (a) Memo of Secy Enquiry Commr Ref. No. - DPCC/EC/2/2015/10854 Dated 18.05.2015
- (b) Memo of Secy Enquiry Commr Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015
- (c) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015
- (d) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

As per reference to (i) above, this office has submitted an application for obtaining consent for operation of Diesel Shed, TUGHLAKABAD and submitted Ref. 1500.000/- vide DD No. 642533 dated 02.03.2015 and Ref. 1500.000/- vide DD No. 642532 dated 02.03.2015.

Balance consent for 10.000/- was submitted vide ref. (ii) above by DD No. 642534 dated 02.03.2015 and Ref. 1500.000/- vide DD No. 645615 dated 01.07.2015 vide ref. (iii).

Submission of project report of district board was done vide letter mentioned in ref. (iv).

The consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETI.

Therefore you are kindly requested to issue your consent for operation of ETI at Northern Railway Diesel Shed, Tughlakabad.

With regards,  
Yours faithfully,  
Director General

*Rajesh*  
DME/DSL/TKD  
मण्डल यंत्रिक अभियन्ता  
Divl. Mech Engineer  
DSL Shed TKD N. Delhi



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi -110044,  
E-mail: [rdmshd@rail.nic.in](mailto:rdmshd@rail.nic.in) Fax: 011-28360874  
(Upgraded IAS Certified)



No. DSL/TKD/Consent/2014/1/Corresp.

Date: 19.01.2021

The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, I.S.B.T. Building,  
Kashmiri Gate, Delhi -110006

*Kaushik-9*  
19/1/21  
(ENQUIRY COUNTER)  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING,  
KASHMIRI GATE, DELHI-110006

**REMINDER-13**

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 06.07.2015  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015

With reference to (i) above, this office has submitted an application for obtaining consent for operation of ETP at Diesel Shed, TUGHLAKABAD as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.03.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transports/ Storage/Disposal of Hazardous waste for next 05 years	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTO

Till date consent has not been granted by the DPCC to Diesel Shed, TKD for operation of ETP.

Therefore you are kindly requested to issue your consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

D/A- As Above

With Thanks.  
*Rahul Shrivastava*  
19/01/2021  
महानगर दिल्ली प्रदूषण नियंत्रण समिति  
Divl. Mech Engineer  
DSL Shed TKD N. Delhi



Northern Railway Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044.  
Phone: 26104100, 26104101, Fax: 011 26104171  
(Upgraded IAS Certified)

Amr Kumar 10/m



(26)

No. DSL/TKD/Consent/2014/1/C/Corresp.

The Member Secretary,  
Delhi Pollution Control Committee,  
4<sup>th</sup> Floor, L.S.B.I. Building,  
Kashmiri Gate, Delhi - 110006

Date: 05.02.2021

(Reminder-1)

Sub: - Consent for operation of ETP at Northern Railway Diesel Shed, Tughlakabad.

Ref: - (i) Your office Enquiry Counter Ref. No. - DPCC/EC/2/2/2015/10854 Dated 18.05.2015.  
(ii) Your office Enquiry Counter Ref. No. - DPCC/EC/5/4/2015/10889 Dated 22.05.2015.  
(iii) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/C/Corresp. Dated 06.07.2015.  
(iv) Diesel Shed TKD letter No. - DSL/TKD/Consent/2014/1/C/Corresp. Dated 17.07.2015.

This shed is a pioneer shed of Indian Railway. Currently this shed is holding total 245 nos. Diesel & electric locomotives which hauls many of the prestigious and VIP trains of Indian Railways. A proposal for renewal of Consent to Operate is under process. So, kindly advice necessary proceedings and fee structures for renewal of CTO for five years i.e. from 2020 to 2025.

Moreover, with reference to (i) above, this office has submitted an application for obtaining consent to operate ETP at Diesel Shed, Tughlakabad as per DPCC guidelines. Particulars of fee submitted are detailed below:

Sl. No.	DD particulars	Reason	Period
1	DD No. 642532 dated 02.05.2015 for Rs. 12,00,000/- (Twelve Lakh) 06 years x 2,00,000/- (As per the DPCC fee structure)	Renewal charges for consent to operate	March 2009 to March 2015
2	DD No. 642533 dated 02.03.2015 for Rs. 10,00,000/- (Ten Lakh) 05 years x 2,00,000/-	Advance charges for consent to operate	from Mar'2015 to Mar'2020
3	DD No. 642534 dated 02.03.2015 for Rs. 10,000/- (Ten Thousands).	Advance charges for obtaining Authorization for collection/ Reception/Treatment/Transport/ Storage/Disposal of Hazardous Waste	March 2015 to March 2020
4	DD No. 642535 dated 02.03.2015 for Rs. 100/- (One hundred)	Charges for the form "Consent to operate"	Form
5	DD No. 645617 dated 01.07.2015 for Rs. 1,00,000/-	Balance fee as per DPCC directions	Balance fee for CTO

Diesel Shed, TKD has not received any certificate regarding consent to operate ETP. You are requested to provide certificate/reference document to establish expiry date of CTO from 2015-2020, so that fresh proposal for Consent to Renewal (2020-25) may be finalized at departmental level.

Kindly do the needful.

With Thanks.

(Abhinandan Aggarwal)

Assistant Div. Mechanical Engineer  
N. Ry Diesel Shed, Tughlakabad

D/A - As Above

Annexure - V

100001

Gmail - Consent to operate Diesel Shed TKD, Northern Railway

Gmail

srdme tkd &lt;srdmetkd@gmail.com&gt;

Consent to operate Diesel Shed TKD, Northern Railway

2 messages

srdme tkd <srdmetkd@gmail.com>  
To: dpcc.cmc2@gmail.com

2 March 2021 at 17:39

Respected Sir,

We are running a Unit (working under Ministry of Railways) at Tuglakabad to maintain the Diesel and Electric Locomotives.

\*For consent to operate the unit, we had submitted the application in the year 2015 with requisite fees and completed all other desired formalities. In this regard, kindly refer to this office correspondences dated 08.09.2016, 12.04.2017, 11.05.2018 etc. (All concerned documents are attached with this mail for ready reference)

Kindly look into the matter and advise further course of action.

For Section Engineer/General  
Loco Shed, Tuglakabad  
Northern Railways, Delhi-110044

Application Form and other Correspondance details for Consent to operate.pdf  
4145K

DPCC (CMC-2) <dpcc.cmc2@gmail.com>  
To: srdme tkd <srdmetkd@gmail.com>

10 March 2021 at 11:33

Dear Sir,

Please refer to your above email wherein you have requested for issuance of consent w.r.t to Railway Diesel Shed Tuglakabad . In this regard it is kindly informed that you had applied for Consent to Operate in the year 2015 and the period of Consent to Operate has already been completed in May, 2020. Since then you are operating your diesel shed without applying for consent to operate which is a mandatory requirement. The consent fee paid along with the application during 2015 has also been considered till May, 2020.

It is therefore requested that kindly submit Consent to Operate application with consent fee without any further

Thanks and Regards  
Incharge, CMC-II  
DPCC

[Redacted Signature]

Annexure - VI/a

AUDIT NOTE PART -I

Sub:- Non-receipt of refund of advance payment (Rs. 23.10 lakh) made to Delhi Pollution Control Committee (DPCC) for non-renewal of ETP installed in Diesel Shed/TKD.

Section 24 of the Water (Prevention and control of Pollution) Act, 1974, stipulated that no person shall knowingly cause or permit flow of any poisonous, noxious or polluting matter into any stream, well, sewer and land without treating it. Effluents generated at Railway Stations and coaching depots are, therefore, required to be treated before being discharged to the municipal sewage line or to low lying areas/land.

As per special condition of the ACT, the Consent for Operation (CFO) the activities in the workshops and sheds generate effluents, such as waste oil, chemicals, sludge, waste grease etc. which pollute the environment, provision of Effluent Treatment Plant (ETP), is therefore necessary for treatment of effluents before discharging into sewers/water bodies. In compliance of these orders, Railway Board, vide letter no. 2015/Environ/01/03 dated 30.04.2015 issued the instructions to prepare a time bound action plan for setting up ETP near major stations.

Scrutiny of records revealed that an Effluent Treatment Plant (ETP) of capacity 60 KL/day was installed at Diesel Shed, Tughlakabad (TKD) for treatment of generated effluents and its operation and maintenance is awarded to M/s. Infinite Aqua Pvt. Ltd. The certificate regarding Consent to Operate (CTO) was obtained from Delhi Pollution Control Committee (DPCC) and in this regard as per terms and conditions, this was valid up to 11.03.2009. For further renewal of certificate for Consent to Operate (CTO), railway administration deposited the renewal charges (Rs. 12 lakh) for the period from March, 2009 to March, 2015 and Rs. 10 lakh for the period from April, 2015 to March, 2020 as advance charges for obtaining the authorization for next five years were deposited in advance to Delhi Pollution Control Committee (DPCC) as mentioned below:-

S. No	Subject/Matter	Period.-	Fee paid
1.	Renewal charges for Consent to Operate	March/2009 to March/2015	Rs.12,00,000/- (vide D.D. No. 642532 dated 02.03.2015)
2.	Advance charges for Consent to Operate	March/2015 to March/2020	Rs.10,00,000/- (vide D.D. No. 642533 dated 02.03.2015)

Annexure - VI/6

3.	Balance fee as per Delhi Pollution Control Committee (DPCC) directions	Balance fee for Consent to Operate	02.03.2015) Rs. 1,00,000/- (vide DD No.645617 dated 01.07.2015)
4.	Advance charges for obtaining Authorization for collection, Reception/Treatment/Transports/Storage/Disposal of Hazardous waste for next 05 years	March/2015 to March/2020	Rs. 10,000/- (vide DD No. 642534 dated 02.03.2015)
5.	Charges for the form Consent to Operate.	Form	Rs. 100/- (vide DD No. 642535 dated 02.03.2015)
Total Fee paid			Rs. 23,10,100/-

Thus, Railway has deposited advance fees of Rs. 23.10 lakh for obtaining the Certificate of Consent to Operate (CTO) from Delhi Pollution Control Committee (DPCC) in March, 2009 for the period from April 2009 to March 2020, but the Certificate for renewal was neither issued by DPCC nor informed any reasons for non renewal of certificate although a period of more than 6 years have been elapsed and also the period for which the certificate request was sent have been elapsed. Hence, it is evident that purpose for which advance fees/charges of Rs. 23.10 lakh paid by Railway to DPCC remained wastage. The acknowledgement for receiving the demand draft (22.00 lakh) submitted by Railway Administration was confirmed by DPCC but certificate of renewal was not issued till date although advance payment has already been made in 2009. Without renewal of certificate the consent to operate the ETP is not in order.

Thus, the advance fee paid by RA was required to get back from DPCC, but RA did not take concrete action either to get renewal of Certificate or refund of advance fee paid to DPCC. Hence, railway has incurred unfruitful expenditure on account of advance fee for obtaining the certificate for CTO of ETP.

This may be looked into and reasons for neither obtaining the Certificate for Consent to Operate (CTO) nor get refund of advance fee paid from DPCC may be intimated to Audit.

(30)

Annexure - VII/a

DRAFT

Occupier Details	
Occupier Name:	Mahendra Nath Rajak
Designation:	Senior Section Engineer
Address:	Northen Railway Tuglakabad
City:	Delhi
Pin Code:	110044
Phone Number:	011 - 26360671
Fax Number:	-
Mobile No:	9717633242
E-mail:	srdmetkd@gmail.com
General Details	
Consent Type:	CTO
Consent For:	Air & Water
Application For:	new
Industry Details	
Industry Name:	DIESEL LOCO SHED
Category & Industry Type:	
District:	SOUTH EAST
Status:	Operational
Date Of Commencement:	24/11/2021
Gross Fixed Capital Investment including cost of Land, Building, Plant & Machinery without Depreciation (RS In Lakhs):	21483.0996094
Address:	Northen Railway Tuglakabad
Area:	Mohan Co-operative Industrial Area
City:	
Pin Code:	110044
Post Office:	
Phone Number:	
Fax Number:	
E-Mail:	srdmetkd@gmail.com
Expected Date of Production:	24/11/2021
Total number of workers attending factory per day:	
Number of persons residing in premises:	1038
Product Details	

31

Annexure VIII/b

List of Product Details added.

Product Name	Quantity of Production	Unit	Maximum Installed Production Capacity
MAINTENANCE OF DIESEL LOCOMOTIVES	0	Metric Tonnes/Day	0

By-Product Details

Name of By Product	Unit of Product	Quantity of Production	Maximum Installed Production Capacity
N/A	Metric Tonnes/Day	0	0

Raw-Material Details

Raw-Material Name	Raw-Material Quantity	Unit
N/A	0	Metric Tonnes/Day

Description of process of manufacture for each of the products Details

Flow of manufacturing process	Description of manufacturing process
COLLECTION OF COMPONENT---WASHED BY WATER-- -FIRST WASHED COMPONENTS---COMPONENT IS CLEANED BY DIESEL---SECOND WASHED COMPONENTS---CLEANED BY DETERGENT---FINALLY WASHED COMPONENTS	N/A

Water consumption for different users Details

Domestic Purpose	Industrial cooling or boiler feeds	Processing whereby water gets polluted and the pollutants are easily bio-degradable	Processing whereby water gets polluted and the pollutants are not easily bio-degradable and are toxic	Others such as agriculture, Gardening etc. (specify)
10000	0	30000	0	5000

Source of water supply

(a) Municipal Authority	Whether unit has water connection	Details of water meter	Name of the Person	(b) Ground Water	Whether unit has Registration for bore-well from CGWA or permission from DJB / NDMC for ground water extraction (if having bore-well)	(c) Other Source of Water
0	NO	NA	NA	0	NO	5000
Copy of water connection document from DJB / NDMC / DCB (if having water connection):					Not attached	
Registration for bore-well from CGWA or permission from DJB / NDMC for ground water extraction (if having bore-well):					Not attached	

32

Annexure VII/c

Quantity of waste (effluent) generated details

(I) Domestic		(II) Industrial/Trade Effluent					Grand Total of waste (effluent) generated
(a) Process	(b) Washing	(c) Cooling Water Blowdown	(d) Boiler Blowdown	(e) DM Plant/Softening Plant washings	(f) Other	Total	
0	10000	0	0	10000	0	20000	20000

Present treatment of trade effluent details

Type of treatment plant for trade effluent	ETP. (Physicochemical)	Design Capacity	60 KL/day
--	------------------------	-----------------	-----------

Waste Disposal Details

(A) Mode of disposal of treated effluents with respective quantity Litres/day into					(B) Quantity of treated effluent		
Public Sewer	Open Drain	Land for Irrigation	Inland Surface Water	Total	Reused	Recycled	Total
5000	15000	0	0	20000	5000	0	5000

Stack Details

Number of stacks	1	Height (m)	15	Location	View
D/G Set(s)					View
Whether authorization granted, If yes, indicate the authorization no. and date					View
Whether the unit is generating Hazardous Waste (Management and Handling) Rules, 1989 as amended					

Documents Details

Clarification Documents Details	
---------------------------------	--

Fee Details (Water Consumptions)

Category	ORANGE
Capital Investment (in Lakhs)	21483.10

33

Annexure VII/d

View

Click Add button to enter multiple details

Fee For	Amount (In Rs.)
Enter Years: <input type="text" value="5"/> <input type="button" value="Calculate"/> ₹ <input type="text" value=""/> (max 25 digits)	
Condonation Fee for late CTO Application even production started at 2021-11-24 hence fine for a period from 2009-03-11 to 2022-01-02. ₹ <input type="text" value=""/>	
Total Amount: ₹ <input type="text" value=""/> (max 25 digits)	

List of Fee Details added.

Fee For	Amount (In Rs.)
Total Fee 10	

12 years 9 months and 22 days

34

Annexure VIII/a

1/10/22, 12:19 PM

Add Fee Details

Click Add button to enter multiple details

Consent Fee Details	
Fee For	Amount(In Rs.)
CTO v	Enter Years: 5 <span style="float: right;"><b>Calculate</b></span> <input type="checkbox"/> 6000000 (max 25 digits) <input checked="" type="checkbox"/> 16380000 Total Amount: <input checked="" type="checkbox"/> 22380000 (max 25 digits)
Adj	
List of Fee Details added.	
Fee For	Amount(In Rs.)
Total Fee : 0 <input checked="" type="checkbox"/>	

12 years 9 months and 22 days

<https://dpcccomvms.nic.in/ndApplicationDetails/popFeeOtherDetailsAdd/7033118>

1/1

## NORTHERN RAILWAY

Annexure - VIII (6)

## BALANCE SHEET OF DIESEL LOCO SHED NORTHERN RAILWAY, TUGHALAKABAD, NEW DELHI

Sl. No.	Fixed Asset	Amount	As on 30.06.2022	
			Liabilities	Amount
1.	Total Land- 1,10,000 Sq M	NIL	NIL	NIL
2.	Covered Area - <del>118,658 Sq Mtrs.</del> <del>@18,220/acre per Sq Mtr</del>	15,33,68,760	NIL	NIL
3.	Machinery & Plant including Lab	18,75,93,037		
	Total	34,09,61,797		

3  
Divl. Mech. Engr./DSL  
Tughalakabad

(36)

Annexure IX

Northern Railway

L.No- DSL/TKD/Consent/2022-1/Corressp.

Date-17.01.2023

DPCC  
 Environment Engineer (Consent Management Cell)  
 Department & Environment (Govt. of NCT Delhi)  
 Vikash Bhawan, Kasmere Gate, New Delhi



(ENQUIRY OFFICER)  
 DELHI POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF ENVIRONMENT  
 GOVT. OF NCT OF DELHI  
 4TH FLOOR, ISBT BUILDING,  
 KASHMERE GATE, DELHI-110006

Subject :- Application for Consent to operate Diesel Shed TKD, Northern Railway  
 Ref :- I. Your office e-mail dated 10.03.2021  
 II. Our application dated 20.09.2022, 16.10.2022, 23.11.22 and 16.12.2022.

Sir,

Diesel Loco Shed, Tughlakabad is a important unit working under Ministry of Railways maintaining Diesel and Electric locomotives, cater locomotives for prestigious trains for Indian Railways.

For consent to operate this unit on 10.03.2021 via mail DPCC has intimated that period upto May 2020 has been regularized for consent to operate and advised us to submit a fresh application for renewal of consent to operate.

Thereafter, a fresh case initiated at our end to renew the consent to operate from 01.06.2020. As guided by your office, requisite documents for issuance to consent submitted through e-mail on 18.11.2021. All scanned documents as demanded were also send on 25.11.2021. (ANEX) [Update: Username were shared by you. But as per fee payment data available on your portal, previously paid fees are not updated and outstanding fees payable showing are very high. Portal has calculated fees since the establishment of the unit.]

In this regard, many application since 20.11.2021 were submitted in your office through email, by post and by hand. After continuous chasing and visit of our Junior Engineer in Sept 2022, your office advised him to submit a fresh asset value declaration. The latest asset value declaration was submitted in your office on 20.09.2022, but till date data has not been updated on your portal by considering the updated asset values and previously paid fees.

In view of above, you are requested to kindly update the relevant data on portal, so that renewal of consent to operate can be submitted.

Thanking and Regards.

Your faithfully

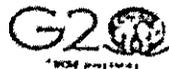
For Sr. DME/DSL/TKD

37

Annexure - X/a



75  
आज़ादी का  
अमृत महोत्सव



Northern Railway-Diesel Locomotive Shed, Tughlakabad, New Delhi-110044,  
Email-ardmeikd@gmail.com (Upgraded IMS Certified Shed)

L.No-DSL/TKD/Consent/2021-1/Corresp.

Date- 20.06.2023

Environment Engineer (Consent Management Cell)  
Department of Environment (Govt. of NCT Delhi)  
Vikash Bhawan-II, Kashmere Gate, New Delhi

(ENQUIRY COUNTER)  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING,  
KASHMERE GATE, DELHI-110006

Subject- Regarding Consent Fees Issue while applying renewal of consent to operate under Air & Water Act.

Ref:-  
I. Your letter No. DPCC/CMC-II/Representation /2022/4165 dated 30.01.2023.  
II. Our application dated 20.09.2022, 16.10.2022, 23.11.2022, 16.12.2022 and 17.01.2023  
III. Your office email dated 10.03.2021 & 18.11.2021.  
IV. Sr. Divil. Audit Officer / NDLS Audit Note Part -I No. D/2-3/PI.1/AN/37/M/2021-22/436 to 437 dated 28.06.2021 regarding refund of advance payment from DPCC

In reference to above and as per your letter No. DPCC/CMC-II/Representation /2022/4165 dated 30.01.2023 (ref.-1) regarding the application for consent to operate the Northern Railway Diesel Shed Tughlakabad, it was suggested by you to apply as fresh application as our capital investment cost has been reduced from Rs. 21483 Lacs to Rs. 34,09,61,797/- (as per ADME Letter No. DSL / TKD / Consent/2022-1/Corresp. Dated 20.09.2022.

- We have been awarded with the CTO Certificate No. O:006124 with dispatch no. 3286 dated 30.04.07, Consent Order no. DPCC / CMC / 2007/17930 with date of issue 24.04.2007 and valid up to 11.03.2009.
- As per DME / DSL / TKD Letter No. DSL / TKD / ETP / Corresp. Dated 06.09.2014, renewal of CTO Certification for further 05 years was requested i.e. up to 11.03.2019 by paying the due amount of Rs. 34500/- (total fee for 05 years) and asset cost calculated at that time was Rs. 22,76,97,840/-.
- Since 2015, we have sent 14 reminders and so many emails to you in this regard and the last 14<sup>th</sup> reminder was sent by the ADME Diesel TKD vide no. DSL / TKD / Consent/2014/1/Corresp. Dated 05.02.2021 by mentioning that we have already paid an amount of Rs. 23,10,100/- till date.

Sl. No.	DD No. / date	Amount of Rs.	Reason	Period
1.	642532 dated 02.03.2015	12,00,000/- (Twelve Lacs)	Renewal Charges for CTO for 06 years @ 2,00,000/- per year	March 2009 to March 2015
2.	642533 dated 02.03.2015	10,00,000/- (Ten Lacs)	Advance charges for CTO for 05 years @ 2,00,000/- per year	March 2015 to March 2020
3.	642534 dated 02.03.2015	10,000/- (Ten Thousands)	Advance charges for obtaining authorization for collection / Reception/ Treatment/ Transports / Storage / Disposal of Hazardous waste	
4.	642535 dated 02.03.2015	100/- (One hundred)	Charges for the form for CTO	From
5.	645617 dated 01.07.2015	1,00,000/- (One Lac)	Balance Fee as per DPCC Directions	Balance fee for CTO

Page 1 of 2

र. रंजने

Annexure X/b

4. As per DSL / TKD / Consent/2014/1/Corresp. Dated 05.02.2021 on 10.03.2021, we have received an email from your office stating that the period from March 2009 to May 2020 has been considered / deemed for consent to operate (CTO). We were advised to submit a fresh application for the renewal of consent to operate along with consent fee.
5. As per Sr. Divil. Audit Officer / NDLS Audit Note Part -I No. D/2-3/PL1/AN/37/M/2021-22/436 to 437 dated 28.06.2021, it was asked to get the refund of advance payment of Rs.23,10,100/- from DPCC as we did not get the CTO Certification for the particular period as mentioned.

We initiated a fresh case for CTO from 01.06.2020, accompanied by all the required documents. However, we have noticed that the previously paid fees Rs.23,10,100/- are not updated on your portal, resulting which an erroneously high outstanding payable fee is shown on your portal as per calculations it is taken since the establishment or we applied CTO for our unit.

Considering this issue, we have submitted several applications to your office since 20.11.2021. After continuous follow-ups, you advised us to submit a fresh asset value declaration. We duly submitted the latest asset value declaration on 20.09.2022 as per ADME Letter No. DSL / TKD / Consent/2022-1/Corresp. Dated 20.09.2022. However, any update is still required to be shown on your portal regarding this information.

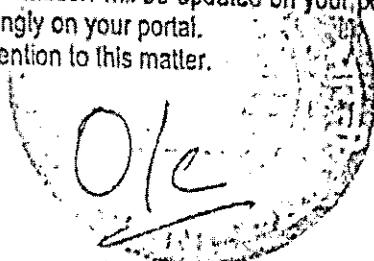
Despite our repeated efforts, we have not received any response or resolution towards the payment discrepancy issue.

Most recently, through your letter dated 30.01.2023, you advised us to apply for a fresh CTE / CTO. Therefore once again it is reiterated here if our previous payments are not being reflected (not updated) on your the portal, then in this case it is impractical for us to apply for a fresh consent to operate at this time as we are also answerable to the audit objection received from the Indian Audit & Accounts department highlighting the non-issuance of CTO Certification despite the advance payment / fees of Rs. 23,10,100/- charged by you in advance. Therefore we shall have to continue our process of getting CTO with the previous application.

Therefore considering the aforementioned points and audit objection, we request you to update the particulars / information on your portal with the latest / reduced asset value i.e. 34,09,61,797/-.

Once all the above information will be updated on your portal then, we will be able to proceed further as per updated position accordingly on your portal.

Thank you for your attention to this matter.



*(Signature)*  
20.06.2023  
(Anil Maurya)  
For Sr. DME / DSL / TKD

CI-

To all concerns, please get it noted.

- ① Sr. Vinod / SSB
  - ② Sr. Rajiv / SSB
  - ③ Sr. Sonu / CMA
  - ④ Sr. Anand / CMA
  - ⑤ Sr. Ravi / SSB
- (Handwritten notes: Noted, New fee 21/01/23)*

Pl. mail to DPCC also by attaching this letter and another to be submitted by hand as desired by them on 07.06.2023 at DPCC's office

13.11.2023

39

Annexure XI/a



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
E-mail - [srdmetkd@gmail.com](mailto:srdmetkd@gmail.com), Fax - 011-26360671  
(Upgraded IMS Certified)



Reminder-1

DSL/TKD/Consent/2021-1/Corresp. Dt. 22.09.2023

Senior Environment Engineer, (CMC-II)  
DPCC (Govt. of NCT, Delhi)  
Vikash Bhawan-II, Kashmere Gate  
New Delhi, India

Subject: Update Required for Consent Fees

Ref: Letter No. - DSL/TKD/Consent/2021-1/Corresp. Dt. 20.06.2023

Sir,

As per our previous communication regarding the consent fees issue related to the renewal of our consent to operate application under the Air & Water Act.

As referred above in our previous letter dated 20.06.2023, we have made several attempts to address this matter. However, resolution or update on the portal regarding our previous payments of Rs. 23,10,100/- is still awaited according to new/revised asset value

Once again it is requested you to update the status with the latest/reduced asset value of Rs. 34,09,61,797/- on your portal. Once this information is reflected accurately, we can proceed accordingly on your portal.

We appreciate your attention to this matter and look forward to a prompt resolution. Your cooperation is highly required for us to move forward with the renewal process.

Thank you for your understanding and assistance.

  
22.09.2023  
(ANIL MARWAHA)  
For Sr. DM (DSL/TKD) Shed  
Tughlakabad, New Delhi-44

40

Annexure XI/b



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
E-mail - srclmstkd@gmail.com, Fax - 011-26360671  
(Upgraded IMS Certified)



Reminder-1

DSL/TKD/Consent/2021-1/Corresp, Dt. 22.09.2023

Senior Environment Engineer, (CMC-II)  
DPCC (Govt. of NCT Delhi)  
Vikash Bhawan-II, Kashmere Gate  
New Delhi, India

Subject: Update Required for Consent Fees

Ref: Letter No. -DSL/TKD/Consent/2021-1/Corresp, Dt. 20.06.2023

Sir,

As per our previous communication regarding the consent fees issue related to the renewal of our consent to operate application under the Air & Water Act.

As referred above in our previous letter dated 20.06.2023, we have made several attempts to address this matter. However, resolution or update on the portal regarding our previous payments of Rs. 23,10,100/- is still awaited according to new/revised asset value.

Once again it is requested you to update the status with the latest/reduced asset value of Rs. 34,09,61,797/- on your portal. Once this information is reflected accurately, we can proceed accordingly on your portal.

We appreciate your attention to this matter and look forward to a prompt resolution. Your cooperation is highly required for us to move forward with the renewal process.

Thank you for your understanding and assistance.

*(Signature)*  
22.09.2023

(ANIL MOURYA)

For Sr. DME DSL/TKD Shed  
Tughlakabad, New Delhi-44

41

Annexure XI/c



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi -110044,  
E-mail-srdmetkd@gmail.com, Fax- 011-26380671  
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2021-I/Corresp.

Dt - 22.02.2024

Senior Environment Engineer (CMC-II)  
DPCC (Govt. of NCT Delhi)  
Vikash Bhawan-II, Kashmere Gate  
New Delhi, India

Reminder-II

Sub- Update Required for Consent Fees.

Ref- Shed letter dt 20.06.2023 and 22.09.2023.

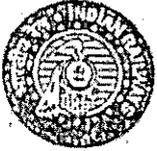
Reference letters were sent for updation of consent fee related to consent to operate in the DPCC portal under the Air and Water Act. The updation in the portal is to be made for our payments of Rs 23,10,100/- according to our revised asset value.

It is again requested to kindly look forward for an early resolution of the matter and reflection in your portal with the revised shed asset value of Rs 34,09,61,797 /-. Once our information is reflected accurately further action shall be initiated at our end.

For Sr. DME/DSL/TKD  
22.02.2024  
CMC/DSL  
(NLR) Diesel Sh  
Tughlakabad, New Delhi

42

Annexure XI/d



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
E-mail - [srdmetkd@gmail.com](mailto:srdmetkd@gmail.com); Fax - 011-26360671  
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2021-I/Corresp.

Dt - 16.04.2024

Senior Environment Engineer (CMC-II)  
DPCC (Govt. of NCT Delhi)  
Vikash Bhawan-II, Kashmir Gate  
New Delhi, India

Reminder-III

Sub- Update Required for Consent Fees.

Ref- Shed letter dated 20.06.2023, 22.09.2023 and 22.02.2024.

As mentioned Reference letters were sent for updation of consent fee related to consent to operate in the DPCC portal under the Air and Water Act however, there has been no any resolution or update on the portal done by your side. The updation in the portal is to be made for our payments of Rs 23,10,100/- according to our revised asset value.

It is again requested to kindly look forward for an early resolution of the matter and reflection in your portal with the revised shed asset value of Rs 34,09,61,797 /-. Once our information is reflected accurately further action shall be initiated at our end.

18/04/24  
(ENQUIRY COUNTER)  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING,  
KASHMERE GATE, DELHI-110005

16.04.2024  
For Sr. DME/DSL/TKD  
ACMT/DSL  
(N.R.) Diesel Shed  
Tughlakabad, New Delhi-44

43

Annexure XI/A



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
E-mail - [srdmetkd@gmail.com](mailto:srdmetkd@gmail.com), Fax- 011-26360671  
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2021-I/Corresp.

Dt - 04.05.2024

Senior Environment Engineer (CMC-II)  
DPCC (Govt. of NCT Delhi)  
Vikash Bhawan-II, Kashmere Gate  
New Delhi, India

4/10/05/2024  
(ENQUIRY COUNTER)  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING,  
KASHMERE GATE, DELHI-110006

Reminder-IV

Sub- Update Required for Consont Fees.

Ref- Shed letter dated 20.06.2023, 22.09.2023, 22.02.2024 &amp; 16.04.2024.

As mentioned Reference letters were sent for updation of consent fee related to consent to operate in the DPCC portal under the Air and Water Act however, there has been no any resolution or update on the portal done by your side. The updation in the portal is to be made for our payments of Rs 23,10,100/- according to our revised asset value.

It is again requested to kindly look forward for an early resolution of the matter and reflection in your portal with the revised shed asset value of Rs 34,09,61,797 /-. Once our Information is reflected accurately further action shall be initiated at our end.

4/10/05/2024  
For Sr. DME/DSL/TKD  
ACMT/DSL  
(N.R.) Diesel Shed  
Tughlakabad, New Delhi-44

44

Annexure X1/f



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
E-mail-srdmetkd@gmail.com, Fax- 011-26360671  
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2021-I/Corresp.

Dt - 01.06.2024

Senior Environment Engineer (CMC-II)  
DPCC (Govt. of NCT Delhi)  
Vikash Bhawan-II, Kashmere Gate  
New Delhi, India

*Suman Rana*  
24/06/24

(ENQUIRY COUNTER)  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING,  
KASHMERE GATE, DELHI-110006

Reminder-V

Sub- Update Required for Consent Fees.

Ref- Shed letter dated 20.06.2023, 22.09.2023, 22.02.2024, 16.04.2024 and 04.05.2024

As mentioned Reference letters were sent for updation of consent fee related to consent to operate in the DPCC portal under the Air and Water Act however, there has been no any resolution or update on the portal done by your side. The updation in the portal is to be made for our payments of Rs 23,10,100/- according to our revised asset value.

It is again requested to kindly look forward for an early resolution of the matter and reflection in your portal with the revised shed asset value of Rs 34,09,61,797 /-. Once our information is reflected accurately further action shall be initiated at our end.

21/06/2024  
For Sr. DME/DSL/TKD  
ACMT/DSL  
(N.R.) Diesel Shed  
Tughlakabad, New Delhi-11

45

Annexure XI/8



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044.  
E-mail-ardmett:1@gmail.com; Fax- 011-26360671  
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2024-1/corresp  
DPCC

Environment Engineer(Consent Management Cell)  
Department & Environment(Govt. of NCT of Delhi)  
Vikash Bhawan, Kashmere Gate, New Delhi

Date:- 12-07-2024  
*Samant*  
12/07/24

Sub:- Submission of fixed asset of Diesel Loco Shed, Northern Railway, Tughlakabad

ENQUIRY COUNTER  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING,  
KASHMERE GATE, DELHI-110005

Current assets value declaration is attached as annexure- I. The current value of shed asset is shown as Rs. 26,77,27,608.

It is requested to please acknowledge and update the asset value of shed as mentioned above and process our case for issuing "Consent to operate the shed".

*[Signature]*  
12-07-2024  
Asstt. Chemist & Metallurgist  
(For Sr. DME DSL - Sr. T.D.)  
ACM/DSL - Sr. T.D.)  
(N.R.) Diesel Shed  
Tughlakabad, New Delhi-44

46

Annexure xi/h



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi -110044,  
E-mail-srdmetkd@gmail.com, Fax- 011-26360671  
(Upgraded IMS Certified)



No- DSL/TKD/Consent/2024-2/corresp

21.09.2024

Environment Engineer(Consent Management Cell)  
Department & Environment(Govt. of NCT of Delhi)  
Vikash Bhawan, Kashmere Gate, New Delhi

*Sumit Jaiswal*  
*23/9/24*  
(ENVIROMENT CONTROL COMMITTEE)  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
NORTH FLOOR, ISRT BUILDING,  
KASHMERE GATE, DELHI-110006

Sub:- Status of change in fixed asset value of Diesel Loco Shed, Northern Railway, Tughlakabad, New Delhi

Ref:- i) DSL/TKD/Consent/2024-1/corresp, dated- 12.07.2024  
ii) Meeting held on 02.07.2024 between DPCC and Diesel Loco Shed Officials

On date 02.07.2024 meeting held between DPCC and Diesel Loco Shed Officials. DPCC asked to submit asset value declaration, which is already submitted on date 12.07.2024 by letter vide ref-(i). Still, change in asset value is pending, due to which we are unable to process our case for "Consent to operate".

It is requested to change the asset value of shed so that we can proceed further to get "Consent to operate in by DPCC under the air and water act".

*[Signature]*  
21/09/2024  
Asstt. Chemist & Metallurgist (For Sr. Diesel Loco Shed TKD)  
असिस्टेंट रॉकेट, मीटलर्जिस्ट  
मुख्य कार्यालय नई दिल्ली-44  
Asstt. Chemist & Metallurgist (DSL),  
N Ry. Diesel Shed,  
Tughlakabad, New Delhi

(47)

1626484/2025/CMC 2 DPCC

Annexure XI/i



Northern Railway - Diesel Locomotive Shed  
 - Tughlakabad, New Delhi -110044,  
 E-mail-srdmetkd@gmail.com, Fax- 011-26360671  
 (Upgraded IMS Certified)

Reminder - I

No- DSL/TKD/Consent/2024-3/corresp

Environment Engineer(Consent Management Cell)  
 Department & Environment(Govt. of NCT of Delhi)  
 Delhi Pollution Control Committee (DPCC)  
 Vikash Bhawan, Kashmere Gate, New Delhi

*Suman Khat*  
 26.10.2024  
 (ENGINEERING OFFICER)  
 DELHI POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF ENVIRONMENT  
 GOVT. OF NCT OF DELHI  
 4TH FLOOR, 1581 BUILDING,  
 KASHMERE GATE, DELHI-110006

Sub:- Status of change in fixed asset value of Diesel Loco Shed, Northern Railway, Tughlakabad, New Delhi

Ref:- i) DSL/TKD/Consent/2024-2/corresp. dated- 21.09.2024  
 ii) DSL/TKD/Consent/2024-1/corresp, dated- 12.07.2024  
 iii) Meeting held on 02.07.2024 between DPCC and Diesel Loco Shed Officials

On date 02.07.2024 meeting held between DPCC and Diesel Loco Shed Officials. DPCC asked to submit asset value declaration, which is already submitted on date 12.07.2024 by letter vide ref-(i). Still, change in asset value is pending, due to which we are unable to process our case for "Consent to operate".

It is requested to change the asset value of shed so that we can proceed further to get "Consent to operate in by DPCC under the air and water act".

*[Signature]*  
 Asstt. Chemist & Metallurgist  
 ( For Sr. DME Diesel Loco Shed TKD)  
 उत्तर रेलवे, टोलज बिल्डिंग  
 तुगलक़ाबाद नई दिल्ली-44  
 Asstt. Chemist & Metallurgist (DSE)  
 N. Rly. Diesel Shed,  
 Tughlakabad, New Delhi-44

Annexure XI/J

(48)



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
E-mail - [srdmetkd@gmail.com](mailto:srdmetkd@gmail.com), Fax - 011-26360671  
(Upgraded IMS Certified)



Reminder - II

No- DSL/TKD/Consent/2024-3/corresp

Environment Engineer(Consent Management Cell)  
Department & Environment(Govt. of NCT of Delhi)  
Delhi Pollution Control Committee (DPCC)  
Vikash Bhawan, Kashmere Gate, New Delhi

02.12.2024  
ADY  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING,  
KASHMERE GATE, DELHI-110008

Sub:- Status of change in fixed asset value of Diesel Loco Shed, Northern Railway, Tughlakabad, New Delhi

- Ref:- i) DSL/TKD/Consent/2024-2/corresp dated- 21.09.2024
- ii) DSL/TKD/Consent/2024-1/corresp, dated- 12.07.2024
- iii) Meeting held on 02.07.2024 between DPCC and Diesel Loco Shed Officials

On date 02.07.2024 meeting held between DPCC and Diesel Loco Shed Officials. DPCC asked to submit asset value declaration, which is already submitted on date 12.07.2024 by letter vide ref-(i). Still, change in asset value is pending, due to which we are unable to process our case for "Consent to operate".

It is requested to change the asset value of shed so that we can proceed further to get "Consent to operate in by DPCC under the air and water act".

02.12.2024  
Asstt. Chemist & Metallurgist (TKD)  
N. Rly. Diesel Shed,  
Tughlakaban, New Delhi-44

49

Annexure XI/A



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
E-mail - [srdnetkd@gmail.com](mailto:srdnetkd@gmail.com), Fax - 011-26360671  
(Upgraded IMS Certified)



No-DSL/TKD/Consent/2021-1/Corresp

04.04.2025

Senior Environment Engineer  
Department of Environment (Govt. of NCT Delhi)  
Vikas Bhawan-II, Kashmere Gate  
New Delhi, India

*Sumit Singh*  
01/04/25  
(ENQUIRY COUNTER)  
DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT  
GOVT. OF NCT OF DELHI  
4TH FLOOR, ISBT BUILDING,  
KASHMERE GATE, DELHI-110008

Sub: Update Required for Diesel Shed Tughlakabad Northern Railway For Consent to operate fee issue.

- Ref: 1) Letter No-DSL/YKD/Consent/2021-1/Corresp. dated 20.06.2023.  
2) Letter No-DSL/TKD/Consent/2024-1/Corresp. dated 12.07.2024.  
3) Your letter No. F. No.DPCC/CMC-II/Representation/2022/4165 dated 30/01/23

In reference to above I am writing to follow up on our previous communication dated 11.02.2025 at your office regarding the consent fees issue related to the renewal of our consent to operate application under the Air & Water Act.

1. Diesel Shed TKD been awarded with the CTO Certificate No. 0-006124 with dispatch no. 3286 dated 30.01.07, Consent Order No. DPCC/CMC/2007/17930 with date of issue 24.04.2007 and valid up to 11.03.2009.
2. As per this office Letter No. DSL/TKD/ETP/Corresp. Dated 06.09.2014 (Annexure 1), renewal of CTO Certification for further 05 years was requested i.e. up to 11.03.2019 by paying the due amount of Rs. 34500/- (total fee for 05 years) and asset cost calculated of this shed vide effect dated 06.09.14 was Rs. 22,76,97,840/- however the fee structure was changed by the DPCC in 2009 on the basis of capital investment so fee was paid to DPCC in accordance as per letter No. DSL/TKD/Consent/2014/1/Corresp. Dated 01.01.2015 (Annexure 2) we paid the mandatory fee required for CTO.
3. As per this office Letter No. DSL/TKD/Consent/2014/1/Corresp. Dated 20.05.2015 (Annexure 3) this office submit a fresh application for obtaining authorization for collection storage disposal of hazardous waste at Northern Railway Diesel Shed, Tughlakabad.
4. As per your office Enquiry Counter Ref. No.-DPCC/EC/5/A/2015/10289 dated 22.05.2015 (Annexure 4) you asked for submission of photographs of display boards 1 and 2 along with photographs of container of hazardous waste for processing our CTO request. Same has been submitted to your office as per this office Letter No. DSL/TKD/Consent/2014/1/Corresp. Dated 17.07.2015 (Annexure 5).
5. As per this office Letter No. DSL/TKD/ETP/Corresp. Dated 08.09.2016 (Annexure 6) this office sent you first reminder for processing our CTO request. Since 2015, this office sent 13 more reminders and so many emails to you in this regard and the last 14th reminder was sent by this office vide letter no. DSL/TKD/Consent/2014/1/Corresp. Dated 05.02.2021 (Annexure 7) by mentioning that this office have already paid an amount of Rs. 23,10,100/- till date.

(50)

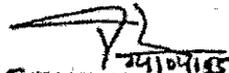
Annexure XI/b

6. As per Your office letter No. F. No. DPCC/CMC-II/Representation/2022/4165 dated 30/01/23 (Annexure 8) this office advised to submit a fresh application for the renewal of consent to operate along with consent fee. This office initiated a fresh case for CTO from 01.06.2020, accompanied by all the required documents. However, this office have noticed that the previously paid fees Rs.23,10,100/- was not updated on your portal, resulting which an erroneously high outstanding payable fee is shown on your portal as per calculations it seems that it has calculated (it is taken since the establishment or we applied CTO for our unit.)
7. As mentioned in our previous letter No-DSL/TKD/Consent/2021-1/Corresp. Dated 20.06.2023 (Annexure 9) this office made several attempts to address this matter. However, there had been no resolution or update on the portal regarding our previous payments of Rs. 23,10,100/-. To recap, here are the details of our payments:

Sl. No.	DD No. / Date	Amount of Rs:	Reason	Period
1	642532 dated 02.03.2015	12,00,000/-	Renewal Charges for CTO for 06 years	March 2009 to March 2015
2	642533 dated 02.03.2015	10,00,000/-	Advance charges for CTO for 05 years	March 2015 to March 2020
3	642534 dated 02.03.2015	10,000/-	Advance charges for hazardous waste	
4	642535 dated 02.03.2015	100/-	Charges for the CTO application form	
5	645617 dated 01.07.2015	1,00,000/-	Balance Fee as per DPCC Directions	Balance fee for CTO

8. On 02/07/2024 a video conference was held between DPCC officials and Diesel Shed Tughlakabad Northern Railway officials where you have suggested submitting a fresh declaration regarding our shed asset value and same was submitted to you as per Letter No-DSL/TKD/Consent/2024-1/Corresp. Dated 12.07.2024 (Annexure 10). Last written communication regarding change in fixed asset value was done on 02.12.2024 videthis office letter No-DSL/TKD/Consent/2024-1/Corresp. Dated 02.12.2024 as Reminder II (Annexure 11).

Our efforts to submit a fresh asset value declaration have not yielded any updates on your portal, and we remains unable to proceed with a fresh consent application until this issue is resolved. We kindly urge you to prioritize the update of the latest/reduced asset value of Rs.26,77,27,608/- on your portal. Once this information is reflected accurately, we can proceed according to the updated position on your portal. We appreciate your attention to this matter and look forward to a prompt resolution. Your cooperation is crucial for us to move forward with the renewal process. Thank you for your understanding and assistance.

  
P. S. JINDAL/DSL/TKD

GSC/008/30/5/25.



Northern Railway - Diesel Locomotive Shed  
Tughlakabad, New Delhi - 110044,  
Phone: 011-26360671, Fax: 011-26360671  
(Upgraded IMS Certified)



(5)

No- DSL/TKD/Consent/2024-1/corresp

30.05.2025

Member Secretary  
6th floor, C wing,  
Delhi Secretariat, I P Estate, Delhi-110002

SEE CMC 2

Pl put up.

Lsr

30/5

Sub: Show Cause Notice for imposition of Environmental Compensation

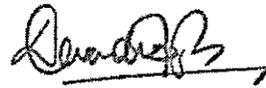
Ref: i) DPCC Letter No. F. No. DPCC/CMC-II/NGT/OA No.132/2023/1773, dated- 17.04.2025  
ii) Railway Diesel Shed's letter no. DSL/TKD/Consent/2024-1/corresp, dated- 09.05.2025  
iii) Hon'ble NGT order dated 21.05.2025 against M.A. No. 147/2024

Vide ref (i) DPCC has issued show cause notice against imposition of environmental compensation of Rs. 40000 per day for causing damage to the environment by way of discharge of waste water without requisite treatment and also operating without Consent to Operate (CTO). Against this show cause notice, reply was submitted to DPCC vide ref (ii). Further Hon'ble NGT vide its order dated 21.05.2025 has advised DPCC to take decision further on the matter. In this regard kind attention is brought towards following important facts-

- i. As far as issue of causing damage to the environment by way of discharge of wastewater without requisite treatment, it is informed that Shed had been monitoring its BOD value on quarterly basis. Relevant reports in this regard are attached as Annexure-I(a) to I(g). Further in view of Hon'ble NGT directions, DPCC had taken sample of shed's discharge and after testing of sample, BOD value of shed's discharge was reported as 40 mg/l (Annexure II). However as per DPCC standard available on DPCC's website, maximum permitted value of BOD is 150 mg/l for Railway units operating over 100 KLD (Annexure III). Analysis of all these test results reveals that BOD of shed discharge had never exceeded 40 mg/l. Thus this shed's discharge is not causing environmental damage by way of discharge.
- ii. Regarding operating without consent to operate, it is informed that in May, 2015, Railway Shed had submitted a fee of Rs. 23.10 lakhs (Annexure IV(a) to IV(b)) for providing Consent to Operate(CTO) certificate up to 2020. In this regard, 13 Nos. of

formal communications with DPCC were done (Annexure-V), however required CTO certificate couldn't be received. Further, while applying for fresh CTO, fee of Rs. 23.10 lakhs was not found updated on DPCC portal. On portal, fee for CTO was being demanded 2009 onwards. Thus shed could not obtain CTO due to non updation of already paid fee and revised asset value. Moreover, shed's asset value was also got changed during course of time. For resolving these technical issues, 7 Nos. of formal communications were made with DPCC from September, 2023 to April, 2025. However these technical issues could not be resolved till date.

In light of above facts it is evident that shed is not causing any damage to the environment and consent to operate could not be obtained due to non resolution of pending technical issue at DPCC's end, Thus it is requested that Railway Shed Tughlakabad be exempted from levy of environmental compensation @40000 per day.



Sr. Divisional Mechanical Engineer  
Diesel Locomotive Shed, Tughlakabad  
New Delhi- 110044

Copy to-

- i) DRM/Delhi- for kind information please
- ii) ADRM/Admin - for kind information please
- iii) CME/DSL & DM- for kind information please

53  
Annexure-2

<b>Through E-mail/Speed Post</b>		
	<b>D DELHI POLLUTION CONTROL COMMITTEE</b> <b>DEPARTMENT OF ENVIRONMENT</b> <b>(GOVT. OF NCT OF DELHI)</b> <b>3<sup>rd</sup> FLOOR, BLOCK-I, DMRC IT PARK BUILDING,</b> <b>SHASTRI PARK, DELHI-53</b> <b>( visit us at website : <a href="http://dpcc.delhigovt.nic.in/">http://dpcc.delhigovt.nic.in/</a> )</b>	

F. No. DPCC/CMC-II/1073

Date: 09/06/2025

To,

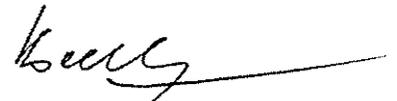
**Member Secretary**  
 Central Pollution Control Board  
 Parivesh Bhawan  
 East Arjun Nagar,  
 Shahdara, Delhi-110032

**Sub: Clarification regarding consideration of reduction in capital investment of Railways/other govt. agencies w.r.t. obtaining consent from DPCC- reg.**

Sir,

This is reference to consent to operate obtained by Northern Railway for Diesel Loco shed at Tughalakabad, Delhi under orange category on 24.04.2007 valid upto 11.03.2009 from DPCC with Capital Investment of Rs.214.83 Cr. Subsequently, DPCC had revised its consent/authorisation fee structure as per the approval of DPCC in its Board meeting dated 09.12.2009 based on Capital Investment and other criteria for different categories. The unit has informed that the Capital Investment is Rs. 22,76,97,840/- in the year 2014 vide its letter dated 06.09.2014. Consent fees was paid by the unit as per the reduced Capital Investment.

In view of above and Railways being the Govt. entity, you are requested to kindly direct the concerned in CPCB to clarify whether such reduction in capital investment can be considered keeping in view of the similar instances in other states. An early response in this regard will be highly appreciated and can facilitate the Railways to apply for CTO without further delay.


**Incharge, CFC-II**Email: [bmsreddy.dpcc@delhi.gov.in](mailto:bmsreddy.dpcc@delhi.gov.in)**Dr.B.M.S. Reddy**

Senior Environmental Engineer  
 Delhi Pollution Control Committee  
 3<sup>rd</sup> Floor Block-1 DMRC IT Park  
 Shastri Park Delhi-110053

Annexure-3



**LIFE**  
Lifestyle for  
Environment



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

Through E-mail

F.No. CO-11/5/2023-PCP-HO-CPCB-HO

July 07, 2025

To

Shri Prason Tripathi  
Under Secretary, CP Division  
Ministry of Environment, Forest and Climate Change  
Indira Paryavaran Bhawan, Jor Bagh Road  
New Delhi-110003

**Subject: Clarification regarding deduction of land component from Capital Investment by Northern Railways in Consent fees calculation –reg.**

**Ref.:** DPCC letter no. DPCC/CMC-II/1073 dated 09.06.2025

Sir,

The Central Pollution Control Board has received letter dated 09.06.2025 from the Delhi Pollution Control Committee (DPCC) seeking clarification on consent fee based on the reduction in capital investment in respect of the Northern Railway – Diesel Logo shed, Tughalakabad Project. The copy of the same is attached for kind reference

In view of above, it is submitted that MoEF&CC may like to consider and arrange a consultation meeting with DPCC to address issue in view of the guidelines notified.

Yours Sincerely,

(G. Thirumurthy)  
DH- PCP Division

Encl.: As Above

Copy to:

1. Dr. B.M.S. Reddy, Senior Environmental Engineer, Delhi Pollution Control Committee 3<sup>rd</sup> Floor, Block I, DMRC IT Park Building, Shastra Park, Delhi – 110053

पर्यावरण भवन, पूर्वी अर्जुन नगर, दिल्ली-110032

Indira Paryavaran Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष नंबर/No. 22303792, वेबसाइट/Website : www.cpbc.nic.in

Annexure-4

SS

Z-23011/50/2025-CPW/e-267685  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 (CP Division)  
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2<sup>nd</sup> Floor, Prithivi Wing, Indira Paryavaran Bhawan,  
 Jor Bagh Road,  
 New Delhi – 110003.  
 Dated: 25<sup>th</sup> July, 2025

Office Memorandum

**Subject: Discussion on certain issues relating to the 'Grant, Refusal or Cancellation of consent guidelines issued under the Air Act and the Water Act-reg.**

The undersigned is directed to refer to the discussion held in the meeting on **16<sup>th</sup> July, 2025 (Wednesday)** under the chairmanship of Shri Neelesh Kumar Sah, Joint Secretary, MoEF&CC, Gol and in this regard, the '**Record of Discussion**' (RoD) of the meeting is appended herewith for kind information, reference and further necessary action.

2. This issue with the approval of Competent Authority.

*Prasoon Tripathi*  
 25-7-2025

Prasoon Tripathi  
 Under Secretary to the Government of India  
 Tele. No.-011-2081-9386  
 Email ID: prasoon.tripathi76@gov.in

To:

- i. Member Secretary, Central Pollution Control Board
- ii. Member Secretary, Delhi Pollution Control Committee
- iii. Member Secretary, Andhra Pradesh Pollution Control Board
- iv. Member Secretary, Odisha Pollution Control Board
- v. Member Secretary, Assam Pollution Control Board
- vi. Member Secretary, Bihar Pollution Control Board
- vii. Member Secretary, Rajasthan Pollution Control Board
- viii. Member Secretary, Kerala Pollution Control Board
- ix. Member Secretary, DNH & DD Pollution Control Committee
- x. Shri Dinesh Runiwal, Sc. F
- xi. Sh. A. N. Singh, Sc. F
- xii. Shri Vimal Kumar Hatwal, Sc. E

**Copy to:**

- i. PPS to JS (NKS), MoEF&CC
- ii. Director, CP Div., MoEF&CC

SB

**Records of Discussion' of the Meeting held on 16.07.2025 to Discuss on certain issues seeking clarification relating to the 'Grant, Refusal or Cancellation of Consent Guidelines issued under the Air Act and the Water Act.**

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1. A meeting (in hybrid mode) was held on 16.07.2025 at 4:30 PM under the Chairmanship of Shri Neelesh Kumar Sah, Joint Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC) to discuss the various issues received in the Ministry from DPCC, PCB Assam, Bihar SPCB, PCC of DNH &DD, Kerala SPCB and also directly from M/s Ultra Tech Cement Ltd., Refineries Division of IOCL and BPCL.
2. The Representatives from the Central Pollution Control Board (CPCB), the concerned SPCBs/PCCs and the officials of MoEF&CC have attended the meeting. A list of participants is placed at **Annexure I**
3. At the outset, the meeting commenced with a welcome note from the Chair, who provided a concise overview of the issue at hand which was related to the provisions of Grant, Refusal or Cancellation of the consent as outlined in the Guideline notified under the Air Act and the Water Act, i.e. G.S.R. 84(E) dated 29.01.2025 and G.S.R. 85(E) dated 30.01.2025, respectively. Following the introduction, all the participants were requested to raise their concerns in sequence and to contribute their inputs to facilitate further discussion.
4. Following comprehensive deliberations, the Chair provided authoritative clarifications on all issues raised during the discussion.

**Inputs/Suggestion of Stakeholders**

5. The Representative of the Bihar SPCB, has highlighted a discrepancy between Hindi and English versions of the Consent Guidelines, specifically in the second schedule of Para 5 Clause 2. In the English version, authority to prescribe a lower fee rests with the State Government, whereas the Hindi version assigns this authority to the State Board. Consequently, the Bihar SPCB sought clarification regarding whether the responsible authority is the State Government or the State Board.

Action: This anomaly will be rectified in next amendment of the guideline.

(MoEF&CC)

6. The Representative from Assam, has highlighted the challenges in granting

Consent to Establish (CTE) to healthcare facilities, hotels, restaurant & eateries, bakeries etc. because of the stringent establishment criteria outlined in the guideline.

7. The Representative from Delhi sought clarification regarding the consideration of capital investment reduction. However, as per the DPCC, the matter is sub-judice, therefore, it was not taken up for discussion.

8. The representations submitted by BPCL from Andhra Pradesh and IOCL from Odisha sought clarification on whether associated facilities for the proposed project could be constructed /installed within 0-500 meters of surface water body, natural ponds. The matter was discussed in length, and it was noted that the diversion of Nalas or water bodies is not permissible. Additionally, the guidelines related to establishment of red / orange / green category industries near water bodies or forest land have been adhered to by respective State Board, with due consideration given to the relevant notifications such as CRZ notification etc.

**Action:** The issue remains under consideration and will be taken up in further discussions

(MoEF&CC)

9. The representation submitted by M/s UltraTech Cement Ltd. from Rajasthan relates to the requirement imposed by the Rajasthan SPCB for obtaining separate CTE/CTO for the railway siding that have existed since the inception of the plant. It was pointed out that the CPCB guidelines issued in 2015 already clarify that railway siding located within industrial premises fall under the purview of the plant's existing consent.

**Action:** Upon discussion, the representative of Rajasthan SPCB was requested to review the matter and following examination, inform the MoEF&CC/CPCB.

10. No representative from Kerala SPCB attended the meeting so the issues raised by Kerala SPCB could not be discussed.

11. The representative from the Union Territories of Daman & Diu and Dadra & Nagar Haveli raised issue of implementing a Self-Certification / Third Party Certification mechanism for all categories of industries (Red, Orange & Green) for obtaining CTE and CTO. While the proposal was considered, it was noted that self-certification is not feasible due to the absence of empanelled and certified auditors. It has been observed that the concept of self-certification may be thought of to introduce in green categories of industries, contingent upon establishment of a robust and reliable mechanism for certification framework.

(SB)

**Action:** Following detailed deliberation, it was decided that CPCB will undertake a study and provide category of industry wise data of non-compliance with norms during subsequent years of operation or renewal of consent to operate. It will also assess the possibility of introduction of the self certification / third party certification mechanism.

(CPCB)

12. Meeting ended with thanks to the Chair and to the participants.

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**Annexure I****List of Participants**

1. Shri Neelesh Kumar Sah, Joint Secretary (CP), MoEF&CC – In Chair
2. Shri Pazhaniyandi V. Pillai, Director, (CP) MoEF&CC
3. Dr. Sonu Singh, Scientist 'E' (CP), MoEF&CC
4. Shri G. Thirumurthy, Scientist 'E', CPCB
5. Shri Dinesh Runiwal , Sc. F, IA Dn., MoEF&CC
6. Dr. Vimal Kumar Hatwal, Sc. E, IA Division, MoEF&CC
7. Andhra Pradesh SPCB
8. Assam SPCB
9. Delhi Pollution Control Committee
10. Rajasthan SPCB
11. Bihar SPCB
12. Daman and Diu and Dadra & Nagar Haveli
13. Prasoon Tripathi, Under Secretary, MoEF&CC

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Annexure-5

(59)

By Speed Post/email

	<p style="text-align: center;"><b>DELHI POLLUTION CONTROL COMMITTEE</b>  <b>DEPARTMENT OF ENVIRONMENT</b>  <b>(GOVT. OF NCT OF DELHI)</b>  <b>3<sup>rd</sup> FLOOR, BLOCK-I, DMRC IT PARK BUILDING,</b>  <b>SHASTRI PARK, DELHI-53</b>          ( visit us at website : <a href="http://dpcc.delhigovt.nic.in/">http://dpcc.delhigovt.nic.in/</a> )</p>	
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F. No. DPCC/CMC-II/NGT/OA No.132/2023/ 1585

Date: 21/08/2025

To,

The Senior Divisional Mechanical Engineer,  
 Northern Railway,  
 Diesel Loco Shed, Tuglakabad  
 New Delhi- 110044

**Subject: - Order for imposition of Environmental Compensation (EC)-reg.**

Whereas, Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974, as amended to date, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date, vide Notification of Ministry of Environment & Forest, Govt. of India, No. GSR 106 (E) Dated 20.02.1987.

And whereas, as per the mandatory provisions u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981, no person without the previous consent of the State Pollution Control Board (DPCC in case of Delhi) shall establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, as per the mandatory provisions u/s 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, no person without the previous consent of DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land, bring into use any new or altered outlet for the discharge of sewage or begin to make any new discharge of sewage.

And whereas, inspection of Diesel Locomotive Shed, Tugalkabad (Northern Railway) (hereinafter referred as "Addressee") was carried out by officials of DPCC on



18.12.2023 in presence of Railway officials. The following deficiencies were observed: No oil and grease was seen being discharged into the drain from electric locomotive shed and certain deficiencies were observed apart from operating without Consent to Operate under Water and Air Acts.

And whereas, vide letter dated 15.01.2024, few suggestions/recommendations were given to the addressee unit in response to which the Railways submitted that the installation of STP at DSL/Shed/TKD is undergoing as the construction work has been started and will be completed soon.

And whereas, Show cause notice was issued to the unit vide letter dated 17.04.2025 regarding discharging untreated waste water, operating without CTO under Water and Air acts and Non-installation of requisite STP.

And whereas, directions under section 33A of Water Act, 1974 were also issued on vide letter dated 17.04.2025 directing the addressee unit to Install and commission a 100 KLD STP by 31.05.2025 and to apply for CTE and CTO by 31.05.2025.

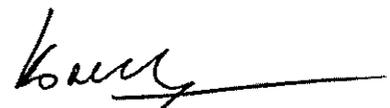
And whereas, the addressee unit submitted a reply to the above said Show Cause Notice dated 09.05.2025 which has been considered, examined and found not satisfactory.

And whereas, the matter was taken up by the Hon'ble NGT in OA No. 132/2023, and by order dated 21.05.2025, the Hon'ble Tribunal has directed DPCC to decide the SCN in accordance with law.

Now, therefore the addressee unit is hereby directed to deposit an amount of Environmental Compensation (EC) of Rs. 2,06,00,000/- for 515 days of Non-compliance (18.12.2023 to 15.05.2025) in the form of Banker's Cheque/Demand Draft or through RTGS/online system in Account No. 40071442347(IFSC Code: SBIN0005715) (Bank & Branch: State Bank of India, Kashmere Gate, Delhi-110006) in favour of Delhi Pollution Control Committee or DPCC within 15 days.

Further, the unit is hereby given a final opportunity to apply for CTO with full applicable fee and requisite test reports on OCMMS within 15 days.

This issues as per the approval of Chairman, DPCC.



Incharge, CMC-II  
E-mail ID: bmsreddy.dpcc@delhi.gov.in

**Dr.B.M.S. Reddy**  
Senior Environmental Engineer  
Delhi Pollution Control Committee  
3<sup>rd</sup> Floor Block-1 DMRC IT Park  
Shastri Park Delhi-110053